

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1194
ANSWERED ON:05.03.2013
PHONE TAPPING
Kaswan Shri Ram Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the extant legal provisions for phone tapping and monitoring of telephone communications along with the legal provisions made to check illegal phone tapping;
- (b) whether incidents of phone tapping and monitoring of telephone communications have increased recently; and
- (c) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH)

(a): Interception of communication by authorized Law Enforcement Agencies (LEAs) is carried out in accordance with the provisions of Section 5(2) of Indian Telegraph Act, 1885 and Indian Telegraph (Amendment) Rules, 2007. Indian Telegraph Act, 1885 contains penal provisions to check illegal interception. Also, as per the provisions of USAL/ Cellular services License Agreement under Indian Telegraph Act, 1885, "the Licensee shall be responsible for ensuring privacy of communication on its network and also to ensure that unauthorized interception of message does not take place".

(b) to (c) : No.